

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 4755
TO BE ANSWERED ON 23.03.2020**

LABOURERS AFFECTED BY SILICOSIS

†4755. SHRI ARJUN LAL MEENA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is identifying the number of labourers affected by silicosis disease who are working in mining areas;**
- (b) if so, the State/UT-wise details thereof;**
- (c) the number of labourers affected by the said disease in Udaipur, Dungarpur, Banswara, Paratgarh and Chittorgarh districts;**
- (d) whether the Government is considering to take any special steps for labourers affected by this disease; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment, Government of India administers the Mines Act, 1952 and Rules and Regulations made thereunder to ensure safety, health and welfare of the persons employed in mines. National Institute of Miners' Health, Nagpur in collaboration with DGMS and DGMS with the help of State Government carried out the occupational health survey in various state/Union Territories during the calendar years 2015 to 2019 to detect cases of silicosis. In the survey 391 cases of silicosis have been detected. The State/UT-wise details of Silicosis cases is given below:

Contd..2/-

Name of State/ UT	No. of Silicosis case
Jharkhand	11
Madhya Pradesh	64
Rajasthan	216
Gujarat	8
Karnataka	27
Andhra Pradesh	11
Telangana	11
Tamilnadu	19
Chattisgarh	2
Goa	15
Uttar Pradesh	7
Total	391

(c): As per the study conducted by DGMS during the calendar year 2017 & 2018, the number of labourers affected by silicosis in Udaipur, Dungarpur, Banswara, Pratapgarh and Chittorgarh districts is given below:

Name of District	No. of Silicosis Cases
Udaipur	1
Dungarpur	Nil
Banswara	11
Pratapgarh	6
Chittorgarh	32

(d) & (e): There are adequate provisions to protect the interest of labourers affected by the notified diseases under the Mines Act, 1952. The mines owners are required to comply with the provisions viz. to provide alternate employment in the mine for which he is medically fit, disability allowance determined in accordance with the rates prescribed etc.
